



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 333/2020/LBR.

Thiruvananthapuram, 10th March 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, Mohandas College of Engineering & Technology, Administrative Office, Y.M.R. Junction, Nandancode, Thiruvananthapuram-695 003 (2) Director, Mohandas College of Engineering & Technology, Anad, Nedumangad, Thiruvananthapuram-695 541 and the workman of the above referred establishment Sri Raveendran Nair, V., T. C. 10/2202(6), Chatharamoola, Kanjirampara P. O., Thiruvananthapuram-695 030 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri. Raveendran Nair, V., Lab Instructor of Mohandas College of Engineering & Technology, Nedumangad by the management of Mohandas College of Engineering & Technology, Nedumangad is justifiable or not, If not what reliefs he is entitled to get ?”

(2)

G.O. (Rt.) No. 364/2020/LBR.

Thiruvananthapuram, 19th March 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Al Ashar School, Erumali P. O., Kottayam and the workman of the above referred establishment Smt. Shyla Rasheed, Annayath Veedu, Erumali P. O., Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Smt. Shyla Rasheed, Caretaker of Al Ashar School by the management of Al Ashar School, Erumali P. O., Kottayam is justifiable or not? If not what relief the worker is entitled to get ?”

By order of the Governor,

SHIBU, R.

Under Secretary.